

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(APPELLATE JURISDICTION)**

**APPEAL NO. 403 OF 2017 &**  
**IA NO. 1179 OF 2017**

**Dated: 09<sup>th</sup> July, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**NTPC Vidyut Vyapar Nigam Limited**

**... Appellant(s)**

**Vs.**

**M/s. Godawari Green Energy Limited & Ors.**

**... Respondent(s)**

Counsel for the Appellant (s) : Mr. M.G.Ramachandran  
Ms. Anushree Bardhan

Counsel for the Respondent(s) : Mr. Raunak Jain  
Mr. Vishvendra Tomar for R-1

Mr. Rajinder Nischal for R-3

Mr. Ashwini Ramanathan  
for Mr. Anand K. Ganesan for R-10 to R-12

Mr. Rajiv Srivastava  
Ms. Garima Srivastava  
Ms. Gargi Srivastava for R-13

**ORDER**

The learned counsel, Mr. Rajinder Nischal accepts notice on behalf of the third Respondent; learned counsel, Mr. Ashwini Ramanathan appearing for the learned counsel, Mr. Anand K. Ganesan accepts notice on behalf of the Respondent Nos. 10 to 12 and the learned counsel, Mr. Rajiv Srivastava accepts notice on behalf of the Respondent No.13.

The learned counsel appearing for the Appellant prays for three weeks time to file affidavit of service and to comply with the Order dated 4.4.2018.

Submissions made by the learned counsel appearing for the Appellant, as stated supra, are placed on record.

The learned counsel for the Appellant is permitted to take necessary steps to file affidavit of service and to carry out necessary amendments in the memo of appeal as directed by this Appellate Tribunal vide its Order dated 4.4.2018 by 30.07.2018.

List this matter on **01.08.2018**, as agreed by the learned counsel appearing for Appellant and the learned counsel appearing for the Respondents.

**(S.D. Dubey)**  
**Technical Member**  
*tpd/vt*

**(Justice N.K. Patil)**  
**Judicial Member**